

Madam, I lay a copy of the Election Laws (Amendment) Bill, 2003 and the Special Protection Group (Amendment) Bill, 2003 on the Table.

STATEMENT REGARDING GOVERNMENT BUSINESS

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI VIJAY GOEL): Madam, with your permission, I rise to announce that Government Business during the week commencing Monday, the 24th February, 2003 will consist of:—

Further discussion on the Motion of Thanks on the President's Address.

Consideration and return of the Water (Prevention and Control of Pollution) Cess (Amendment) Bill, 2003 as passed by Lok Sabha.

Consideration and passing of the following Bills as passed by Lok Sabha:

The Election Laws (Amendment) Bill, 2003.

The Special Protection Group (Amendment) Bill, 2003.

MATTER RAISED WITH PERMISSION OF THE CHAIR

Brutal Police Atrocities against the Adivasis (Scheduled Tribes) at Muthanga in Kerala

SHRI N. K. PREMACHANDRAN (KERALA): Madam, I would like to raise a very serious matter of concern relating to the brutal police firing and atrocities on the Adivasis of Muthanga in Wayanad District of Kerala on 19th February, 2003. The atrocities are still continuing. The tribal people under the banner of Adivasi Gotra Samiti have encroached illegally and forcibly on the forest land at Muthanga in Wayanad District, where a sanctuary is also located. They have been occupying this land for the last one month. This situation has arisen because of the failure of the Government of Kerala in handling the issue properly. There was an agreement between the Adivasi Gotra Sabha and the Government of Kerala that five acres of land would be given freely to the landless Adivasis. This was the agreement entered into. The Government of Kerala has